

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.365/97

dt.21-4-97

Between

C.S. Jalaluddin : Applicant

and

1. Divnl. Rly. Manager
SC Rly., Guntakal Divn.
Guntakal, Anantapur Dist.

2. Sr. Divnl. Personnel Officer
SC Rly, Guntakal Divn.
Guntakal, Anantapur Dist.

3. Sr. Divnl. Accounts Officer
SC Rly., Guntakal Divn.
Guntakal, Anantapur Dist. : Respondents

Counsel for the applicant : B. Narasimha Sarma
Advocate

Counsel for the respondents : V. Rajeswara Rao
Addl. Railway Counsel

CBRAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *Q. 21/4*

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(A))

Heard Sri Jacob for Shri B.N. Sharma on behalf of the applicant and Shri V. Rajeswara Rao for the respondents. No instructions have been received by the learned Addl. Standing counsel, nor has any reply been filed on behalf of the respondents.

2. The applicant, while working as Station Superintendent, Tadipatri Railway Station, Guntakal Division, was punished (i) with reduction of pay by one stage for three months and (ii) recovery of Rs.27,900/- on account of pecuniary loss caused to the Department by his acts of commission and omission. The applicant thereupon submitted an appeal to the Appellate authority who disposed it of vide memo No. G/P.90/D&A/I/94/CSJ/1075 dated 1-4-1996 (Annexure-1) by (i) upholding the penalty of reduction from Rs.2,600 to 2,525 (ii) earlier imposed on the applicant but setting aside the penalty of recovery of loss sustained by the Department. A pay order was also issued by the Divisional Personnel Officer, Guntakal, vide proceeding No.G/P.500/I/J-334 dated 3-7-1996 (Annexure-II). There has, however, been no progress in the case thereafter. The applicant denies any payment to him in compliance with the said pay order.

3. Since no apparent reason exists for non-compliance of the order of the DRM, Guntakal (Annexure-I), and since no explanation has been forthcoming from the respondents for the non-compliance of their own decision, a direction is hereby issued that payment in compliance with Annexure-II of the OA shall be released and got disbursed to the

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applicant on his present address within a period of three weeks from the date of receipt of a copy of this order.

4. Interest at the rate of 8% on Rs.27,900 (withheld from the DCRG of the applicant) shall be added to the payment to be issued in favour of the applicant. The interest shall take effect from 1-4-1996 till the date of issue of sanction.

5. The OA is thus disposed of at the admission stage.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member(Admn.)

Dated : 21 April, 97
Dictated in Open Court

Avasthi
Deputy Registrar

sk

O.A.365/97

To

1. The Divisional Railway Manager,
SC Rly, Guntakal Division,
Guntakal, Anantapur Dist.
2. The Sr.Divisional Personnel Officer,
S.C.Rly, Guntakal Division, Guntakal,
Anantapur Dist.
3. The Sr.Divisional Accounts Officer,
SC Rly, Guntakal Division,
Guntakal, Anantapur Dist.
4. One copy to Mr.B.Narasimha Sarma, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswara Rao, Addl. OGSC. CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

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~~15/08~~
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 24-4-1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

365/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय अधिकारिक अधिकारी
Central Administrative Tribunal
प्रेषण/DESPATCH

30 APR 1997 *Naib*

हैदराबाद अधिकारी
HYDERABAD BENCH